



GOVERNMENT OF INDIA
OFFICE OF THE COMMISSIONER OF CUSTOMS (PORT)
CUSTOM HOUSE, 15/1 STRAND ROAD, KOLKATA- 700001
FAX : 033-22131553, E-mail: aeo-kolcusport@gov.in

F. No. S121-204/2018 SIB(Port)

Date: .12.2018

To,

1. The Director General, Narcotics Control Bureau, Ministry of Home Affairs, West Block, No.1, Wing No.5, R.K. Puram, New Delhi-110066.
2. The Director General, Directorate of Revenue Intelligence, D Block, I.P. Bhawan, I.P. Estate, New Delhi-110002.
3. The Director General, Directorate General of Goods & Service Tax Intelligence, West Block VIII, Wing No VI, 2nd Floor, R.K. Puram, New Delhi-110066.
4. The Commissioner, Directorate of Legal Affairs, 4th Floor, Rajendra Bhawan, 210, Deendayal Upadhyay Marg, New Delhi-110002.
5. The Additional Director General, Directorate General of Systems, Risk Management Division, 13, Sir Vithaldas Thakersey Marg, Opp Patkar Hall, New Marine Lines, Mumbai-400020.
6. All Chief Commissioners, Customs, Customs (Prev), Goods & Service Tax, Goods & Service Tax (Audit).

Sir/Madam,

Sub: Legal Verification of AEO-T1 application under AEO program regarding.

M/s QVC International Pvt. Ltd. has applied for AEO-T1 status in terms of CBEC Circular no. 33/2016-Cus. Dated 22.07.2016 (available on CBEC Website).

Address of M/s QVC International Pvt. Ltd. and details of Proprietor/Directors is enclosed in Annexure-A.

It is requested that details as mentioned in below points against the entity/applicant/ proprietor person may be sent to this office on this office e-mail id: aeo-kolcusport@gov.in within 14 days from date of issue/upload of this letter on CBEC website.

1. Show Cause Notice issued to them during the last three financial years involving fraud, forgery, outright smuggling, and clandestine removal of excisable goods or

cases where Service Tax has been collected from customers but not deposited to the Government.

2. Case wherein prosecution has been launched or is being contemplated against the applicant or its senior management.

3. Whether there is any disputed duty demanded or drawback demanded or sought to be denied, in all the Show Cause Notices issued under the Customs Act, 1962 (other than those mentioned in points 1 & 2 above) during the last three financial years. The ratio of such disputed duty demanded or drawback demanded or sought to be denied may be provided.

The details may include issue in brief, date of SCN/order and revenue implication. In case this applicant has come to any adverse notice of the department/Govt., now or in future, the same may be communicated.

These details are necessary to run a background check on compliance record submitted by the party for the last three years in terms of Para 3.2 of the CBEC Circular no. 33/2016-Cus. dated 22.07.2016.

In case no comments are received within 14 days, it will be presumed that you have no objection in granting AEO status to the above applicants.

Moreover, if any incidence of dis-reputation of the applicant comes to your notice now or in future, the same may also be informed to us.

Encl: Annexure-A



(AMRENDRA NARAYAN)

Addl. Commissioner of Customs
Nodal Officer, AEO

Copy To,

1. The AEO Programme Manager, Directorate of International Customs, Central Board of Excise & Customs, Jeevan Bharti Building 2nd Tower, 5th Floor, Connaught Place, New Delhi-110001.
2. The J.S.(Customs), CBEC, North Block, ICEGATE, Director General of Systems & Data Management, New Delhi.
3. The Addl. Director General (Systems), Director General of Systems & Data Management, New Delhi.

Annexure-A

List of Units of M/s M/s QVC International Pvt. Ltd.

Particulars	Address
1. Regd. Office	QVC INTERNATIONAL PRIVATE LIMITED 6,DR.MEGHNAD SAHA SARANI (SOUTHERN AVENUE) KOLKATA, W.B. PIN-700026

Directors:

1. NILESH KUMAR SHARMA
RAJENDRA KUMAR SHARMA
136,CHARU CHANDRA PLACE EAST,
TOLLYGUNGE CHARU MARKET,
KOLKATA, W.B.
PIN-7000333
2. PRITI SHARMA
MUNNA LAL SHARMA
136,CHARU CHANDRA PLACE EAST,
TOLLYGUNGE CHARU MARKET,
KOLKATA, W.B.
PIN-7000333